

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 108

COMP. APPL/150(CH)2024
And
CP(CAA) No. 12/Chd/Pb/2024
(2nd Motion)

IN THE MATTER OF:

IVY Health and Life Sciences Pvt. Ltd. ... Transferor Companies

And

IVY Healthcare Infrastructure Pvt. Ltd. ... Transferee Company

Under Section: 230-232, Rule 11 of NCLT(Extension)

Order delivered on 12.07.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner and
applicant in CA No.150/2024 : Mr. Rohit Khanna, Advocate

ORDER

COMP. APPL/150(CH)2024 & CP(CAA) No. 12/Chd/Pb/2024

Compliance affidavit has been filed vide Diary No.01087/9 dated 07.06.2024,
Revised Chairperson report has been filed vide Diary No.01087/2 dated 07.06.2024.
The same are taken on record. However, a date is requested by learned counsel for
the petitioner for making compliance of order dated 03.05.2024 as it could not be made
due to change in the Board of Director of the companies. Extension is sought vide
COMP.APPL/150(CH)2024 for making compliance of order dated 03.05.2024.
Request acceded to. Let the same be done within two weeks. Thus,

COMP. APPL/150(CH)2024 is ***disposed of accordingly***. Let the main matter be listed on 27.09.2024.

Sd/-
(UMESH KUMAR SHUKLA)
MEMBER (T)

Pooja

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)